

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) In accordance with the provisions of Territorial Army Act, 1948, Territorial Army personnel are required to act, among other things, in support of the civil power. Thus they can be used to prevent the disruption of essential services.

(b) The persons recruited to T. A. are bound by the provisions of the Act as above.

(c) An extract of Section 7 of the Territorial Army, Act 1948 which lays down the liability for military service, is laid on the Table of the House. [Placed in Library. See No. LT-6169/74].

Alleged misuse of Steel by Industrial Units

393. SHRI VASANT SATHE :

SHRI GAJADHAR MAJHI :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether steel issued from regulated sources is being misused on a large scale by the industrial units ;

(b) if so, whether surprise checks have been conducted in the various parts of the country to verify the use of steel issued from regulated sources and the results thereof ; and

(c) the action taken/proposed to be taken against the offenders and other measures conceived to check effectively the misuse of steel ?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) to (c). Reports are sometimes received about the misutilisation of allotted steel materials by the actual users. Effective steps are being taken to check such misutilisation. Iron and Steel (Control) Order, 1956 has been amended to provide specifically that the use of steel for any purpose other than that for which it is allotted or applied for is a penal offence punishable under the provisions of the Essential Commodities

Act, 1955. The Regional Offices of the Iron and Steel Controller have been set up at Calcutta, Bombay, Madras, Kanpur, Hyderabad and New Delhi to ensure proper utilisation of allotted steel materials. These Regional Offices conduct surprise checks also and if any misutilisation comes to notice, they initiate appropriate action. Assistance of the Central Bureau of Investigations/State Police Authorities, is also taken by them, wherever necessary.

पाकिस्तान द्वारा बिहारियों को लेने से इंकार करना

395. श्री महा वीरक सिंह शाक्य : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पाकिस्तान ने दो लाख बिहारियों को लेने से इंकार कर दिया है, और

(ख) यदि हां, तो इसके क्या कारण हैं, और इस पर सरकार की क्या प्रतिक्रिया है ?

विदेश मंत्रालय में राज्य मंत्री (श्री सुरेन्द्र पाण्डे सिंह) : (क) और (ख). दिल्ली समझौते की शर्तों के अंतर्गत पाकिस्तान बंगलादेश से अपने एंगे सभी नागरिकों को लेने के लिए वचनबद्ध है जो पश्चिम पाकिस्तान मूल के हैं या केंद्रीय सरकार के कर्मचारी हैं अथवा विभाजित परिवारों के। इसके अतिरिक्त कीट-नाई-वर्ग में आए 2,000 लोगों को भी पाकिस्तान लेगा। 10 फरवरी 1974 तक पाकिस्तान बंगलादेश से 51,021 लोगों को मंजूर कर चुका था, जो उपरोक्त पहले तीन वर्गों में आते हैं।

कानपुर में निर्मित आग्नेय अस्त्र

396. श्री महा वीरक सिंह शाक्य : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कानपुर, उत्तर प्रदेश में कुछ आग्नेय अस्त्र बनाये जाते हैं, और

(ख) यदि हां, तो कॉन-कॉन से अस्त्र बनाये जाते हैं और क्या कार्बो-नया कारखाना बनाने का विचार है ?